

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 321/TT/2026

Subject : Petition for approval of the Tariff of two nos. of Non-ISTS Lines, namely 220 kV Joda - Ramchandrapur (SC) and 220 kV SC Jindal-Jamshedpur (DVC) Lines of OPTCL and inclusion in PoC (Point of Connection) Charges and Losses in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 as per Order dated 12.5.2017 in Suo Motu Petition No. 07/SM/2017.

Petitioner : Odisha Power Transmission Corporation Limited (OPTCL)

Respondents : Jharkhand State Electricity Board (JSEB) and 3 Others.

Date of Hearing : **9.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Raj Kumar Mehta, Advocate, OPTCL
Ms. Himanshi Andley, Advocate, OPTCL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned counsel for the Petitioner submitted that the instant Petition has been filed for the determination of tariff for the 2024-29 tariff period of the two nos. Non-ISTS lines of the Petitioner and their inclusion in the PoC pool in accordance with the 2020 Sharing Regulations. He further submitted that in the instant Petition, the Petitioner has claimed only the O&M Expenses and Interest of Working Capital (IWC) in respect of the Non-ISTS transmission lines for the 2024-29 tariff period.
3. After the hearing, the Commission directed the Respondents to file their respective replies, if any, on an affidavit, within a week, with an advance copy to the Petitioner, who may file its rejoinders, if any, within a week thereafter
4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

